NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI C.S.A. No. 195/(MAH)/2017 MA-NO-145/2017 CSP No 380/2017 SHRI B.S.V. PRAKASH KUMAR Present: MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2017

CORAM:

NAME OF THE PARTIES: M/s. Reliance Infratel Ltd. | Rolling Communi alian

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE For CSA No. 264/2017 Series Coursel Ighal chagla, alw Ankita (adv) ilb. Adv. Poonan utakas. Representative Mr. Alok Sood. For objection (Rosto) Infratel (td.)
Bhasti (Adv. Roonam what an) Rajesh Shah 1 homed Ahmed Chunawala

- Petitioner Company

CSP 380/230-232/NCLT/MAH/2017 MA 181/2017 IN CSA 264/230-232/NCLT/MB/MAH/2017

ORDER

CSP 376A/230-232/NCLT/MB/MAH/2017

CSP 377/230-232/NCLT/MB/MAH/2017

CSP 378/230-232/NCLT/MB/MAH/2017

CSP 379/230-232/NCLT/MB/MAH/2017

CSP 380/230-232/NCLT/MB/MAH/2017

CSP 381/230-232/NCLT/MB/MAH/2017

In these CSPs for having many creditors come forward saying that notice has not been received by them, the creditors complaining can file their objections within ten days hereof and reply if any within ten days thereof.

List this matter for hearing on 27.7.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)